

Serial No. of Order	Date of Order	Order with Signature
19.	29.11.94	<p>Adjourned to 8.12.1994.</p> <p>Vice-Chairman Member (Admn.)</p>
20	8.12.94	<p>Adjourned to 2nd week of January, 95.</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>
21	23-5-95	<p>None present for the petitioner.</p> <p>Adjourned finally to give one more chance to a date after Summer Vacation.</p> <p>Vice-Chairman Member (Admn.)</p>
22	18.7.95	<p>Adjourned to 26.7.1995.</p> <p>MEMBER (ADMINISTRATIVE) MEMBER (JUDICIAL)</p>
23	26-7-95	<p>Heard Shri P.K.Kar for the applicant, Shri Aswini K.Misra for Respondents 1 to 3, and Shri H.P.Rath for Respondent 4. When the question of solvency certificate came up, the learned counsel for the applicant desired to withdraw the case. The same is permitted and the O.A. is dismissed as withdrawn.</p>
		<p>Thus the O.A. is disposed of.</p> <p>MEMBER (ADMN.) MEMBER (JUDL.)</p>